

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF EXCLUSIVE ENGINEERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Exclusive Engineers Private Limited
2.	Date of incorporation of corporate debtor	15th Apr 1981
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74210WB1981PTC033555
5.	Address of the registered office and principal office (if any) of corporate debtor	41/A SYED AMIR ALI AVENUE KOLKATA WB 700019 IN
6.	Insolvency commencement date in respect of corporate debtor	21.11.2019*
7.	Estimated date of closure of insolvency resolution process	23.05.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Manoj Kulshrestha Registration no: IBBI/IPA—003/IP-N00005/2016-17/10024
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 4th Floor, CS-14, Ansal Plaza, Opp. Dabur, Vaishali, Ghazaiabd, U.P. – 201010 Email: costadviser@hotmail.com, Tel No 0120-4226157
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 4th Floor, CS-14, Ansal Plaza, Opp. Dabur, Vaishali, Ghazaiabd, U.P. – 201010 Email: costadviser@hotmail.com Tel No. 0120-4226157
11.	Last date for submission of claims	09.12.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a).Relevant Forms: Mention at Para 4 below (b).Details of authorized Representatives - Not Applicable

***(However copy of order received by IRP on 25.11.2019, the other dates has been changed accordingly)**

1. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Exclusive Engineers Private Limited** on **21.11.2019**. The creditors of **Exclusive Engineers Private Limited** are hereby called upon to submit their claims with proof on or before **18.12.2018** to the interim resolution professional at the address mentioned against entry No. 10.
2. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
3. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA- **Not Applicable**.
4. The claims may be submitted in their specified forms. Form B- Operational Creditor(Other than Workmen/Employee); Form C- Financial Creditor; Form CA- Deposit Holder; Form D- Workmen/Employee; Form E- Operational Creditors-Representative of Workmen/Employees and Form F- Other Creditors. Copy of the above forms can be downloaded from <https://ibbi.gov.in/downloadform.html>
5. Submission of false or misleading proofs of claim shall attract penalties.

Manoj Kulshrestha
Insolvency Professional
IBBI/IPA—003/IP-N00005/2016-17/10024

Date: 26th Nov 2019
Place: Ghaziabad ((U.P.))

Manoj Kulshrestha

